

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD -
Nomination of Master Trainer Judicial Officers to conduct the ECT_16_2024 Training Programme to the Judicial Officers of Hyderabad Unit and erstwhile District of Karimnagar and Sangareddy respectively on 15.02.2025 - **Relief Arrangements - ORDERS - ISSUED.**

READ: 1. Letter in Roc.No.46/2025/TSJA-Sec-bad, dated 31.01.2025 from the Director (FAC), Telangana State Judicial Academy, Secunderabad.
2. High Court's proceedings in order Roc.No.527/SO/2024, dated 10.02.2025.

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ORDER ROC.NO.456/2025-B.SPL., DATED: 11.02.2025

The High Court is pleased to pass the following order:

The following Judicial Officers mentioned in Column No.2, vide High Court's proceedings 2nd read above, are nominated as Master Trainers to conduct the ECT_16_2024 training programme at the Host District respectively, for all cadres of Judicial Officers of Hyderabad Unit and erstwhile Districts of Karimnagar and Medak respectively, scheduled on 15.02.2025.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SRI D.RAMAKANTH, I Additional Metropolitan Sessions Judge, Hyderabad - cum - XV Additional Chief Judge, City Civil Court, Hyderabad.	Get himself relieve
2.	SRI G.VENU, V Additional District and Sessions Judge, Miryalaguda, Nalgonda District.	Special Judge for Trial of Cases under SCs and STs (POA) Act, 1989-cum-II Additional District and Sessions Judge, Nalgonda.
3.	SRI D.KIRAN KUMAR, Secretary, District Legal Services Authority, Medchal-Malkajgiri District at Kushaiguda.	Principal Senior Civil Judge-cum-Assistant Sessions Judge, Medchal-Malkajgiri District at Kushaiguda.
4.	SMT. GAVVALA RADHIKA, Secretary, District Legal Services Authority, Nirmal	Senior Civil Judge-cum-Assistant Sessions Judge, Nirmal
5.	SRI CH. JITHENDAR, Secretary, District Legal Services Authority, Medak.	Get himself relieve

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the above said officers who are nominated to the above said training programme as Master Trainers.

In case the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District & Sessions Judge / Unit Head shall make alternative in-charge arrangements and intimate the same to the High Court.

On return from the above said training programme, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the above said training programme at Host Districts.
 2. The nominated officers are entitled only for actual journey period.


REGISTRAR (VIGILANCE)

To

1. The officers and in-charge officers concerned.
 2. The Registrar General and all other Registrars, High Court for the State of Telangana.
 3. The Director, Telangana State Judicial Academy, Secunderabad.
 4. The Metropolitan Sessions Judge, Hyderabad.
 5. **THE PRL. DISTRICT AND SESSIONS JUDGES AND DISTRICT TREASURY OFFICERS:**
 - 1) Nirmal
 - 2) Medak
 - 3) Medchal-Malkajiri District at Kushaiguda
 - 4) Nalgonda
 6. The Pay and Accounts Officer, Hyderabad.
 7. The District Treasury Officer, Shamirpet, Medchal-Malkajiri District.
 8. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section
- High Court for the State of Telangana at Hyderabad.
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